

आयकर अपीलीय अधिकरण 'सी' न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH, CHENNAI

मजनीय श्री मनोज कुमार अग्रवाल, लेखक सदस्य एवं
मजनीय श्री मनु कुमार गिरि, न्यायिक सदस्य के समक्ष।
BEFORE HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM
AND HON'BLE SHRI MANU KUMAR GIRI, JM

आयकर अपील सं. ITA No.141/Chny/2024
(निर्धारणवर्ष / Assessment Year: 2014-15)

Anjappar Chettinad A/C Restaurant Pondy Suprabath Flats- A, 17/35, Thyagaraya Gramini Street, T.Nagar, Chennai-600 017.	बनाम/ Vs.	ITO Ward-1, Pondicherry.
स्थायी लेखासं./जीआइआरसं./PAN/GIR No.AAYFA-2020-J		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	Shri V.Padmanabhan (CA)- Ld.AR
प्रत्यर्थी की ओरसे/ Respondent by	:	Shri P. Sajit Kumar (JCIT)-Ld. Sr. DR

सुनवाई की तारीख/ Date of Hearing	:	16-04-2024
घोषणा की तारीख / Date of Pronouncement	:	16-04-2024

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. At the time of hearing, Ld. AR placed on record a letter dated 15.04.2024 and submitted that the assessee filed the present appeal to avoid imposition of penalty u/s 271(1)(c). The Ld. AR further submitted that now the proposed penalty has been dropped by NFAC and therefore, the assessee do not wish to pursue this appeal. The revenue did not object to the same.

2. In the result, the appeal stand dismissed as withdrawn.

Order pronounced on 16th April, 2024.

Sd/-
(MANU KUMAR GIRI)
न्यायिक सदस्य / JUDICIAL MEMBER

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखक सदस्य / ACCOUNTANT MEMBER

चेन्नई Chennai; दिनांक Dated : 16-04-2024
DS

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF